



The Contract Labour (Regulation and Abolition) Haryana Amendment Act,
2016

Act 26 of 2017

Keyword(s):
Central Act Amendment, Contract Labour

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PART – I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notificaiton**

The 17th October, 2017

No. Leg. 29/2017.— The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 9th September, 2017 and is hereby published for general information:—

HARYANA ACT NO. 26 OF 2017

**THE CONTRACT LABOUR (REGULATION AND ABOLITION)
HARYANA AMENDMENT ACT, 2016**

AN

ACT

Further to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-seventh Year of the Republic of India as follows:—

- | | |
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| <p>1. This Act may be called the Contract Labour (Regulation and Abolition) Haryana Amendment Act, 2016.</p> | <p>Short title</p> |
| <p>2. In sub-section (4) of section 1 of the Contract Labour (Regulation and Abolition) Act, 1970 (hereinafter called the principal Act), -</p> <p>(i) in clause (a), for the word “twenty”, the word “fifty” shall be substituted; and</p> <p>(ii) in clause (b), for the word “twenty”, the word “fifty” shall be substituted.</p> | <p>Amendment of section 1 of Central Act 37 of 1970.</p> |
| <p>3. In sub-section (1) of section 7 of the principal Act, -</p> <p>(i) in the proviso, for the sign “.” existing at the end, the sign “:” shall be substituted; and</p> <p>(ii) after the existing proviso, the following proviso shall be added, namely: -</p> <p style="padding-left: 40px;">“Provided further that the appropriate Government may, by notification in the Official Gazette, impose such further conditions, as may be deemed necessary, at the time of registration of an establishment or class of establishments for the proper administration of the Act and for prevention of misuse of employment of contract labour.”.</p> | <p>Amendment of section 7 of Central Act 37 of 1970.</p> |

KULDEEP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.